

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 320/GT/2013

Date: 15.4.2014

To

Executive Director (Commercial)  
NTPC Ltd., NTPC Bhawan  
Core-7, Scope Complex-7  
Institutional Area, Lodhi Road  
New Delhi-110 003

Sir,

**Subject : Petition for revision of Tariff of Talcher STPS, Stage-II (2000 MW) for the period from 1.4.2009 to 31.3.2014, after Truing up.**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 29.4.2014:

- i. Legible copy of Form-9A and 9B to be furnished. .
- ii. Editable soft copy of liability statement as furnished at Page No. 156 to 163 of the petition.
- iii. Audited gross block reconciliation as furnished at "Annexure-IA" shall be furnished along with editable soft copy.
- iv. Form-8 in respect of loan drawn from Karnataka Bank.
- v. In case any asset has been claimed on net basis (i.e. after adjusting de-capitalised value with positive additions) whether under additions or exclusions, separate details for additions and de-capitalisations shall be furnished.
- vi. In respect of all the de-capitalisations, whether claimed under additions or exclusions, the following additional details shall be furnished:
  - (a) Name of Asset
  - (b) Original value at which asset was capitalized
  - (c) Year of put to use

(d) Amount of depreciation recovered.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

sd/-  
(B. Sreekumar)  
Deputy Chief (Law)